

30/10/00  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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*Jan 8/12/17*  
SECTION OFFICER (Judl.)

FORM No.4  
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:GUWAHATI.

ORDERS SHEET

APPLICATION NO. 380 / 2001

Applicant (S) Indrani Bhattacharjee

Respondent (S) W.O.I. 90M

Advocate for the Applicant: T. Hymavini, Mrs. S. Seal

Advocate for the Respondent: case.

| Notes of the Registry   | Date     | Order of the Tribunal   |
|---|----------|---|
| 1. This application is in form but not a form Corporation Petition. It is filed vide M.P.N. No. 69788302 for Rs. 50/- | 20.9.01  | Issue notice of motion, returnable by three weeks. Mr. A. Deb Roy, learned Sre. I.C.G.S.C. accepted notice on behalf of the respondents.<br>List on 17.10.2001 for admission.   |
| 2. Date: 17.9.2001  |          |   |
| 3. Dy. Registrar<br>PNB<br>MS<br>19/9/01  |          |   |
|   | bb       |   |
|   | 17.10.01 | Present : The Hon'ble Mr K.K. Sharma, Administrative Member.  |
|   |          | By this application under Section 19 of the Administrative Tribunals Act 1985 the applicant has sought for a direction regarding transfer of the applicant to Station Headquarter, Masimpur, Silchar on compassionate ground and also to allow her to work in day shift instead of night shift as has been done at present. |
|   |          | The applicant was appointed as a Civilian Switch Board Operator in  |

Notice prepared and sent to all for being the Respondent No 1 to S by Regd AD  
24/9/01

Div No 3689 W 3693

Alt - 28/9/01

contd..

17.10.01 August 1986 and was absorbed as a permanent Civilian Switch Board Operator with effect from 16.6.1995. As there was no vacancy at Silchar she was posted at Station Headquarter, Shillong. It is stated that there is no official accommodation allotted to her for which she is staying in a rented house. She has also to take care of her parents. Applicant's husband is working at Silchar and she has a 2½ year old child. She has made representations for her transfer from Shillong to Silchar. The representations were made on 7.3.2000, 25.3.2000, 9.11.2000 and 6.7.2001. It is also stated that a vacancy is there at Silchar, as one employee has gone on deputation to Postal department. As there is no official accommodation at Shillong she is facing personal difficulty in attending night duty. She has also not provided with <sup>transcript</sup> conveyance.

I have heard Mr I. Hussain, learned counsel for the applicant and Mr B.C. Pathak, learned Addl.C.G.S.C for the respondents. The only relief claimed is in respect of transfer to Silchar and for shifting her from night duty. The applicant has made several representations, which have not yet been disposed of. It is claimed that there is a vacancy at Silchar. In the circumstances I feel it appropriate to direct the applicant to file a fresh representation stating all the facts before the respondents.

On receipt of such representation the respondents are directed to dispose of the same as expeditiously as possible and at any rate within a period of 2 months from the date of receipt of the representation. The applicant will be at liberty to approach the appropriate forum if she is still aggrieved by the order of the respondents.

The application is disposed of as above. No order as to costs.

I.C.Ushar  
Member

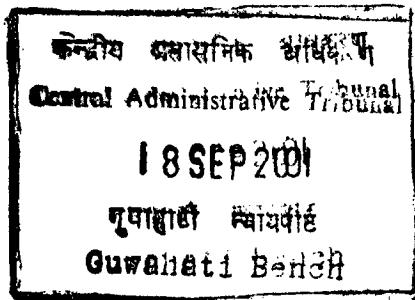
File copy.

18/10/2001

13.11.2001

Copy of the order has been sent to the D.P.C. for issuing the same to the L/SAs for the parties.

et



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI.

(An application under Section 19 of the Central  
Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. 380 OF 2001.

Smt. Indrani Bhattacharjee

.... Applicant

-Versus-

The Union of India and others

..... RESPONDENTS

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2.

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Copies of Doctor's certificate dated 14.7.2001, report dtd. 18.8.2001 and Doctor's certificate dtd. 18.8.2001.

9. Vakalatnama.

10. Notice.

Filed by

S. Seal

Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH : GUWAHATI

(An application under Section 19 of the Central  
Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. 380 /2001

Smt. Indrani Bhattacherjee

... Applicant.

-Versus-

The Union of India and Others

... Respondents.

DETAILS OF THE APPLICANTS :

1. Name of the Applicant : Smt. Indrani Bhattacherjee,  
and address W/o. Sri Sudip Bhattacherjee,  
permanent resident of  
Ambicapatty, P.O. Silchar,  
District Cachar, Assam.

2. Designation : Civilian Switch Board,  
Operator (C.S.B.O.)  
Station Head Quarters,  
F. Composite Signal Regiment,  
Shillong.

PARTICULARS....

db

**PARTICULARS OF THE  
RESPONDENTS.**

1. The Union of India,  
through the Secretary,  
Ministry of Defence,  
Government of India,  
New Delhi - 110 001.
2. The <sup>Senior</sup> Chief Record Officer,  
Signal Regiment, Jabalpur,  
C/o. 56 A.P.O.
3. The Administrative  
Commandant,  
Station Head Quarter,  
Shillong Cantt, 101 Area,  
C/o. 99 A.P.O.
4. The Administrative  
Commandant, H.Q., 41  
Sub Area, Shillong Cantt,  
C/o. 99 A.P.O.
5. The Administrative Commandant,  
Station Head Quarter,  
Silchar Cantt.  
Guwahati, ~~51~~ Sub Area,  
P.O - Arunachal  
C/o. 99 A.P.O.  
Dist - Cachar, Assam

**PARTICULARS OF ORDER AGAINST WHICH THE APPLICATION IS  
MADE.**

1. Against the Letter No. 3682/1/CA6/PC/C4  
dated 6th July, 2001 issued by the Senior Record Officer  
of Signal Abhilekh Karyalaya Signals Records, Jabalpur

to....

: 3 :

to consider the case of the applicant for posting at  
Masimpur, Silchar Cantt. against the anticipated  
retirement vacancy of C.S,BO on 1.2.2013 (vide  
Annexure No, ) and with a prayer for applicant's  
transfer to Silchar.

2. Against verbal order of Admin. Commandant  
Station Headquarters, Shillong assigning night duty  
at Army Telephone Exchange from 7 PM to 6 AM (Next day)  
for indefinite period.

**2. JURISDICTION OF THE TRIBUNAL :**

The applicant declares that the cause of action has  
arisen within the jurisdiction of this Hon'ble  
Tribunal.

**3. LIMITATION :**

The applicant declares that the application  
is filed before this Hon'ble Tribunal within time limit  
prescribed under Section 21 of the Administrative  
Tribunal Act, 1995.

**4. FACTS OF THE CASE :**

4.1. That the applicant is a citizen of India  
and is a permanent resident of Silchar Town, District  
Cachar, Assam . She is a daughter of Kashik Ch. Biswas,  
Ex-Serviceman who served the Indian Army as Sub Major  
and was attorney Lt. She was initially appointed as

*dp.* Civilian.....

- 4 -  
: 9 :

Civilian Switch Board Operator hereinafter referred to as CSBO in August, 1986 on temporary basis and was posted at Silchar. After serving for couple of years on temporary basis, she was absorbed a permanent CSBO Grade-II vide an order dated 16th June, 1995. As there was no vacancy permanent vacancy at Silchar, the applicant was posted under Station Head Quarter, Shillong. At that time, the authority concerned assured the applicant that, as soon as vacancy arises at Silchar, she will be transferred from Shillong. At Shillong she has been posted at Military Exchange where is continuing as such till date.

4.2. That the applicant states that at Shillong she has not been given any official accomodation and is staying in rented house rent of which is very much on the hihger side and it has become extremely difficult to her to maintain herself. Apart from the aforesaid reasons coupled with deteriorating health condition of her parents due to shock as a result of sudden demise of her brother ( aged about 12 years) at Chandigarh due to accident, the applicant submitted a representation dated 17.2.96 to the Chief Records Officer, Signal Records Jabalpur stating the difficulties she was facing and prayed for her transfer Silchar on compassionate ground However, no action was taken to consider her case sympathetically.

The...

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The copy of the representation dated 17.2.96 to Chief Records Officer, Jabalpur, is annexed and marked as Annexure No. 1.

4.3. That the applicant states that in the meantime she got married to a person who is serving in a Private Company at Silchar. Presently she is having a child who is about  $2\frac{1}{2}$  years at present. As ~~the~~ her earlier representation were not considered, She again submitted a representation to the Respondent authorities through proper channel and the representation was forwarded to Signal Records, Jabalpur strongly recommending and to consider the case of the petitioner against a post that was to be vacant at Massimpur Station Head Quarter at Silchar on compassionate ground.

The copy of the letter dated 26.10.98 of the Admin. Commandant, HQ Shillong to Signal Records, Jabalpur is annexed as Annexure No. 2.

4.4. That the applicant states that she was approaching her authority at Shillong from time to time with a prayer for her transfer, and as such the Admin. Commandant, H.Q. Shillong. Vide a D.O. Letter dated 7.3.2000 requested the Deputy Commandant, HQ STC Jabalpur to consider the case of the ~~above~~ applicant considering the difficulties she is facing to stay at shillong alone with her 1 year old son.

The...

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The copy of the D.O. Letter dated 7.3.2000 of the Admn. ~~2000~~ Commandant to Deputy Commandant, HQ, I STC ~~H~~ Jabalpur is annexed and marked as Annexure No. 3.

4.5. That the applicant states that, an receipt of the aforesaid D.O. Letter the Colonel Records vide his reply dated 25.3.2000 informed the Admn. Commandant Shillong that, presently there is no vacancy at Silchar to accomodate the applicant. However, as the applicant name was already at waiting list, her case will be considered on availability of vacancy.

The copy of letter dated 25.3.2000 of the Colonel Records to Admn. Commandant, Shillong is annexed herewith and marked as Annexure No. 4.

4.6. That the applicant states that she came to learn that, one Smt. Sritikona Paul (CSBO) serving at Masimpur Exchange, Silchar applied for voluntary retirement from service and she was to be retired in December, 2000. As such she immediately submitted a representation dated 9.11.2000 to the Officer-in-charge, Signal Record Jabalpur through proper channel stating the fact of retirement of Smt. Sritikona Paul and prayed for her transfer against that post.

The...

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: 7 :

The copy of the representation dated 9.11.2000 to Officer-In-Charge Signal Record, Jabalpur is annexed and marked as Annexure No. 5.

4.7. That the applicant states that, while she was expecting her transfer against the retirement vacancy in December, 2000, the respondent authorities instead of transferring the applicant, posted one new recruit (one year service only) Babumia Choudhury, from ~~Jabalpur~~<sup>Jodhpur</sup> to Silchar against the aforesaid vacant post and chance of transfer of the applicant has been sealed for indefinite period.

4.8. That the applicant states that, on being approached again the Signal Records, Jabalpur vide letter dated 6.7.2001 informed the Station all, H.Q 101 Area (with copy to the applicant) that, presently there is no vacancy at Masimpur, Silchar but as the case of the applicant along with another person ~~one~~ are in the waiting list, their cases will be considered against retirement vacancies that will occur on 1.4.2012 and 1.2.2013 respectively.

The copy of the letter dated 6.7.2001 of the Signals Records Jabalpur to the Station Cell H.Q 101 Area C/o. 99 A.P.O. is annexed as Annexure No. 6.

4.8. That...

4.9. That the applicant states that one Smt. Niva Dutta, who was a C.S.B.O. at Masimpur, Silchar has gone on deputation to Postal Department about 2 years back and the post is still lying vacant. The Respondent authorities could also have adjusted the applicant against the deputation vacancy without any difficulty. As per information Smt. Niva Dutta is not likely to come back in near future to her original post. The applicant may be transferred against that post as a temporary measure also on condition that, she(applicant) may be transferred back if smt. Niva Dutta rejoin her earlier post.

4.10. That the applicant states that, presently she is suffering from acute Appendicitis and was initially treated by a consultant of International Hospital, Guwahati and on feeling better she was allowed to resume her duties vide a certificate dated 14.7.2001. However, she developed trouble again and went to Silchar as there is nobody to look after her. At Silchar she has found undergone Endoscopy at a Diagnostic Centre, wherein it was detected that the applicant is suffering from "Active chronic Duodenal Ulcer with Gastitis and esophagitis" vide a report dated 18.8.2001. The attending Doctor also stated in his certificate that, the applicant is suffering from Active Appendicitis along with Active chronic Duodenal Ulcer for which she may require Appendectomy operation at any day of next pain. The attending doctor also advised her to have light work.

of.

The....

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The copies of Doctors' Certificate dated 14.7.2001, Diagnosis (Endoscopy) report dated 18.8.2001 and Doctor's Certificate dated 18.10.2001 are annexed herewith and marked as Annexure No. 7, 8 and 9 respectively.

4.10. That the applicant states that, the respondent authorities have not provided any official accommodation to her near the exchange and she is staying a rented house with her  $2\frac{1}{2}$  year old child and a maid servant. The said house is at a distance of about 2 KM from her place to work and there is no direct communication from the place. Inspite of the fact that the Petitioner is facing much difficulties staying at a distance alone and more so because of her acute ailments which will require operation shortly, the Respondent No.5 in a most arbitrary manner directed her to attend night duty at the Telephone Exchange duration of which is from 7 PM to 6 AM (next day) without mentioning any specific direction or period that she may have to do. However, no written order ~~has~~ has been issued in this regard and as per knowledge the same is recorded in the ~~no~~ official records. Having no alternative the applicant is attending night duty since 1.9.2001 keeping the  $2\frac{1}{2}$  year old son at the mercy of the maid servant for the whole night. The applicant requested the respondent No. 5 to allot her duty during day time only but the same was

not.....

not  
considered. Moreover ther is no pool vehicle to pick up  
and drop the applicant <sup>at</sup> odd hours moreso when the atmos-  
phere of Shillong is not peaceful and danger looms large  
over her head as he has to ~~xxxxxx~~ reach her place of  
work at night. When the applicant requested the  
Respondent No. 5 she was given a warning that, action  
will be taken against her if she violates the order.

**5, GROUND FOR RELIEF WITH LEGAL PROVISIONS :**

1. For that the applicant is fully aware  
that she is to perform her duties anywhere as per dire-  
ction of the authorities. But even then the word  
"compassion" has its meaning in case of ~~xxxxxx~~ urgent  
and bonafide requirements. The applicant would not have  
seek her transfer to silchar had there been no compelling  
circumstances for doing so. The Respondents ought to ~~ji~~  
have considered her case favourably to give some reliefs  
to her. The respondent is not going to loose anything  
if the applicant is transferred to silchar on compas-  
sionate ground. As such there should not be any reason  
for refusing to transfer the applicant as prayed for.

ii) For that applicant controlling Officer is  
seized of the matter regarding the difficulties facing  
by the applicant. But nothing concrete has been done  
to mitigate the sufferings of the applicant. She  
being a lady, the respondents should have considered

her ...

her case favourably on the prayer made by her. Non consideration of the case ~~for~~ of the applicant is against the principle of natural justice, equity and administrative fairness.

iii) : For that there should not have been any reasons for not accomodating the applicant against the vacancy caused due to retirement of Smt. Sritinekha Paul in December 2000 for which the applicant submitted ~~of~~ her ~~representation~~ representation much ahead of time. But the respondent authorities in a most arbitrary manner posted another person such prior to the applicant depriving the legitimate right of the applicant for ~~which~~ which she was eagerly waiting for. Now the respondents are taking pretext of non ~~availability~~ availability of vacancy in ~~ma~~impur, Silchar. The applicant had a better claim for posting against the aforesaid retirement vacancy and the respondents ought to have considered her case before entertaining request from somebody else.

iv) : For that the respondents authorities could have posted/adjusted the applicant against the deputation vacancy of Smt. Niva Dutta as she is not going to come back in ~~near~~ ~~near~~ future. Even if she come back the applicant is ready to go back and wait for her regular transfer and on such condition the respondents could have

acted.....

gb.

acted upon. But the respondents have not bothered to consider her case without my apparent reason.

V) For that the Senior Record Officer, Signals Record, Jabalpur has issued the letter dated 6.7.2001 in a mechanical manner without realising the ground realities and urgent need of the applicant. The assurance of consideration of transferring the applicant after more than a decade i.e. on 1.2.2013 shall not serve the applicant of her immediate need, and unless she is not allowed to go to Silchar, she will suffer irreparable loss and injury.

vi) For that, the respondent authorities ought to have considered the plight of the applicant more so as she is staying alone with her minor child and she is suffering from various illness of serious nature for which doctors have advised to do light work only. At this hour of need active help co-operation of family members is very much essential and unless she is not posted at Silchar she will be deprived of help from family members and her life would be in danger. As such this Hon'ble Tribunal may be pleased to interfere into the matter and further be pleased to direct the respondents to transfer the applicant to Silchar.

vii) for ....

vii) For that, the respondent No. 5 is well aware that, the applicant is a lady residing along with her minor child, at a distance from her work place. But inspite of the same she has been directed to attend her duties at night without giving any facility of transport, security etc. during these days of turmoil which has put her life as well as life of her son in danger. The respondents ought ~~to~~ not to have directed the applicant to attend her duties at night when ~~the~~ many male members are available with them.

viii) For that, as a procedure female employees are not asked to perform duties at night unless ~~there~~ there is extreme emergency or war etc. Even then the authorities are duty bound to give adequate security or other facilities to enable a female employee to attend her duty without any danger or difficulty. Many unforeseen incident, may happen to the applicant when she goes for attending her duties at night. But the respondent has turned a deaf ear to her request/prayer and ~~not~~ to force her to work at night, This action of the respondent authorities is nothing but harassment ~~method~~ <sup>method</sup> out to her without any tangible reason. As such this Hon'ble Tribunal may be pleased to interfere into the matter and pass appropriate order protecting the interest of the applicant.

ix) For...

ix) For that, an employee has every right to represent to put up his/her grievances before the authority and the authority can entertain or ~~reject~~ <sup>warn</sup> reject such prayer. But no authority can <sup>work</sup> any employee for submission of representation. But in the instant case, the respondent have warned the applicant to take punitive action if she insists on to look into the grievances. The nation has reposed faith upon the soldiers for protection of the country and has given enough power to run their own shows. But they are also duty bound to look for the welfare of the subordinates. The applicant being a Civilian employee is being treated in a most rude manner and the authorities in uniform do not want to ~~listen~~ to any legitimate claim of the applicant. Because of the adamant attitude of the respondent authorities the applicant is suffering from acute mental agony and pecuniary hardship and insecurity of her life which should <sup>not</sup> be allowed to continue.

x) For any view of the matter, the applicant is entitled for appropriate relief as prayed for -

#### 6. DETAILS OF REMEDIES EXHAUSTED :

The applicant has been submitting number of representation since 1996 till date which are annexed herewith as well as also approached verbally with a request for consideration of her prayer and

has...

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: 15 :

has approached this Hon'ble Tribunal after exhausting the remedies available to her.

7. **MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT/TRIBUNAL :**

The applicant declares that, she has not filed any application, writ petition or suit regarding the ~~the~~ present matter in any court of law or Tribunal and no case is pending before any court.

8. **RELIEF PRAYED FOR :**

Under the above circumstances of the case as stated above, the applicant pray for following relief.

i) That this Hon'ble Tribunal may be pleased to pass an order amending and/or modifying the letter No. 3682/2/C/A6/  
PC/64/6/7/2001 issued by the <sup>Senior Records Officer, Signals</sup> Records,  
Jabalpur (vide Annexure No. 6) and further be pleased to direct the Respondents to transfer the applicant to Station H.Q.,  
Masimpur, Silchar immediately on compassionate ground on the facts and circumstances stated above against the deputation vacancy of Smt. Niva Dutta or on usual manner immediately in the interest of justice.

ii) That,

ii) That this Hon'ble Tribunal may be pleased to direct the respondents not to force the applicant to attend night duty as she is doing at present and allow her to work in day shift considering her genuine difficulties and apprehensions of danger to life and <sup>Property</sup> ~~promoting~~ of the applicant and to her minor child as well as her ailments, as stated above.

iii) To pass any other order or orders as deem fit by the Hon'ble Tribunal in the interest of justice.

**9. INTERIM RELIEF PRAYED FOR :-**

In the interim, applicant prays for -

i) alteration/modification of the letter No. 3682/2CAG/PC/C4 Dated 6.7.2001 ~~extended~~ issued by the Senior Record Officer, Signals Records, Jabalpur, (vide Annexure No. 6) and for further direction to the respondents to transfer the applicant to Station H.Q. Masimpur, Silchar on compassionate grounds against the deputation vacancy of <sup>SMF</sup> ~~such~~ Niva Dutta or on regular basis immediately.

ii) for...

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: 17 :

ii) for direction of the Respondents authorities not to compel the applicant ~~to work~~ in ~~the~~ night shift and allow her to work in day shift only on facts and circumstances of the case, and in the interest of justice.

10. DETAILS OF POSTAL ORDER :

Postal Order No. : 64788302

Date of issue : 17-9-01

Issued from : G.P.O. , Guwahati.

Payable at : Guwahati.

11. LIST OF ENCLOSURES :

As per Index.

VERIFICATION.....

96.

22  
: 18 :

VERIFICATION

I, Smt. Indrani Bhattacharjee, wife of Sri Sudip Bhattacharjee, permanent resident of Ambicapatty, Silchar, P.O. and P.S. Silchar, District Cachar, Assam, presently serving as Civilian Switch Board, Operator, at Station H.Q. Shillong do hereby verify that, the contents in paragraphs 1, 2, 3, 4, 6, 7, 10 and 11 are true my knowledge and paragraph 5, 8 and 9 are believed to be true as legal advice and I have not suppressed any material fact.

Date : 13-9-01

Place : Guwahati.

Indrani Bhattacharjee  
Signature of the Applicant.

ANNEXURE No. 1

From : CSBO Indrani Biswas,  
C/o. F. Composite Signal Regiment,  
C/o. 99 A.P.O.

To : The Chief Records Officer,  
Signals Records,  
Jabalpur (MP)  
Through Proper channel.

Sub. : Requesting for posting on extreme  
compassionate grounds.

1. Reference your letter No. 3682/17/CA-6/8 dated 15 Nov. 1995.
2. I am the eldest daughter of Ex JC 77360 Sub Maj and Hony Lt. (Retd) Kaushil Chandra Biswas who served the nation and Corps of Signals with dedication to 34 years. After retirement in 1990 my father settled at Silchar as we belong to Silchar and I was employed as Casual CSBO from Aug. 86 under station HQ Silchar.
3. However, on absorption as permanent CSBO Grade II vide Signals Records letter No. 3681/1/CA6/PE/46 dated 16 June, 1995, as vacancies were not existing. On adjustment I was posted to Station HQ Shillong. Accordingly, I am serving as CSBO at Mil Exchange under Station HQ Shillong.
4. Due to certain unfortunate circumstances beyond my control as enumerated below I am compelled to seek posting/transfer to Silchar.
  - a) My mother (47 years) suffered from a severe mental shock as a result of demise of my immediate younger brother at the age of 12, due to accident at Chandigarh in 1983. She is yet to recover and lapses in to depression frequently.

Attached  
P. A. Advocate

Ax. No. 1(...2.)

b) My father who was hale and healthy suffered from a severe heat attack on 1 Dec. 1995 and is totally bedridden.

c) Above has aggravated my mothers mental condition and is on the brink of total mental disturbance (pavcatic tremor)

d) Above coupled with my separation from family as a cumulative effect and my bedridden father is now suffering from Hyper tension.

e) My two younger unmarried sisters (20 years, 18 years) and brother of 9 years age are not able to cope up with above situation and stand neglected in their tender age.

f) Though I had applied for a Govt. as the same is yet to be allotted I am compelled to stay in a Civil area paying a rent of Rs. 1,200/- per month out of my meagre salary of Rs. 3,000/- per month. Being unmarried I am finding it extremely difficult economically and otherwise under the present condition to manage myself all alone at Shillong which remains disturbed and is unsafe for personals from other state.

5. Seeing the pathetic condition my father had sent a application/petitioner to you requesting to transfer me to Silchar. I am enclosing a copy of your reply 3682/1/CA6/8 dated 15 Nov. 1995 vide which you had advised that I should submit application through Station HQ 8KX-Shillong for consideration on compassionate grounds.

Ax. No. 1 (....2)

In view of above I request that I may please be transferred/posted to station HQ Silchar. I am enclosing medical records of my parents for your easy reference. Such an action will help me to over the agonies of me and that of a retired soldier and his family. Also my posting will not only provide me an opportunity to look after my parents as a daughter but as a citizen of this country to a soldier who served the nation with pride sincerely and dedication.

Thanking you,

Sd/- Illegible.

Yours faithfully,

(CSBO Indrani Biswas)

Station : C/o. 99 APO

Dated : 17th Feb. 1996.

ANNEXURE No. 2

Station Mukhyalaya,  
Station Headquarters,  
Shillong.

653/5/EST

26 Oct. 98

Singal Records,  
Post Bag No. 5  
Jabalpur - 482001

POSTING ON COMPASSIONATE GROUNDS : SMT.  
INDRANI BISWAS (BATTACHERJEE) CSBO GRADE-II  
REGISTRATION NO. 278.

1. Reference your letter No.3682/1/CA6/PC/03 dated 27 June, 1998.
2. An application along with its enclosures received from Smt. Indrani Biswas( Bhattacherjee) is forwarded herewith. Strongly recommended to consider the posting of individual against the post likely to be vacant at Masimpur Station Headquarters on compassionate ground.
3. Please confirm.

Sd/- Illegible.

(RD Dhiman)  
Col.  
Adm. Comdt.

Copy to :-

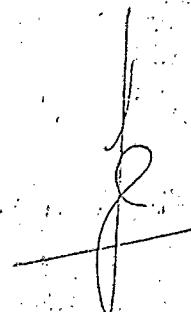
1. Station Headquarters,  
Massimpur,  
Silchar Cantt.
2. Smt. Indrani Biswas (Bhattacherjee),  
C/o. Ex. JG 77360 Sub Maj. & Hony/Lt.  
Kaushik Chandra Biswas,  
Subhash Nagar,  
P.O. Silchar - 788004,  
District Cachar, Assam.

*After 12  
S. S. S.  
forwards*

27182/SKA/Pers

07 Mar 2000

1. I am approaching you for the posting of Mrs Indrani Bhattacharjee who at present is serving as CSBO with HQ 101 Area Shillong.
2. The lady is a daughter of Ex Sub Maj (H/Lt) KC Biswas, a sig JCO, whom I know personally.
3. Husband of the CSBO is employed at Silcher and she is posted at Shillong. The lady has a small child (1 yr old), which she has to look after besides attending to her shift duty.
4. Her posting to Silcher (Stn HQ Masimpur) will help her to stay with family as a cohesive unit and overcome the problems.
5. May I request you to please look into the matter and post her to Stn HQ, Masimpur.



Col PS Karandikar  
Dy Comdt  
HQ 1 STC  
Jabalpur (MP) - 01

*Attested  
& signed  
Advocate*



रुद्धल पी पी ए नायर

Colonel P P A. Nair

कन्तल रिकॉर्ड्स

Colonel Records

24

Ax. No. 4

सिगनल अभियान कार्यालय

Signals Records

पोस्ट बैग नं.- 5

Post Bag No.-5

जबलपुर - 462001

Jabalpur - 462001

3682/1/CA6/PC/18

07 Mar 2000

Geor Colonel Arya

1. Please refer to your DD letter No 27182/SKA/Pers dated 07 Mar 2000 addressed to Col PS Karandikar, Dy Comdt.

2. I have examined the case of Smt Andreni Dattacharjee, CSBO Gde II of Stn HQ Shillong for posting to Masimpur (Silchar), on compassionate grounds. There is no vacancy at the desired station. Stn Hq Masimpur (Silchar) are holding full complements of their authorisation. However, since her name is already on the waiting list, she will be considered for posting to Masimpur (Silchar) on availability of vacancy.

(U. H. W. (G))

U  
Own duty  
J. M.

Col. Sunil Arya  
Dir PP (ORSA)  
Addl. Dte Gen PP  
CSA Branch, Army HQ  
New Delhi-110011

Revised  
for  
advise

ANNEXURE NO. 5

From : Mrs. Indrani Bhattacherjee,  
(Biswas)(CSBO)  
F Composite Signal Regiment,  
C/o. 99 APO.

To : The Officer In Charge,  
Signals Record  
Jabalpur (MP)  
Through proper channel.

POSTING CSBO

Respected Sir,

1. With due respect and humble submission I wish to lay down following few lines for your kind consideration and sympathetic action please.
2. I was posted from Masimpur on July 1995. My husband is serving in a Private company in Silchar and there is ~~some~~ some boundation like that reside in Silchar I have a son 18 months old. I am residing with my son in duty station and facing many problems which is beyond my capacity.
3. For your info. that in Masimpur one post is going to be vacant due to Smt. Sritikona Paul (CSBO) presently employed in Masimpur Exchange has applied volunteer discharge from service and she is proceeding discharge in Dec. 2000. So I attract your kind honor on that post which will be vacant in Dec. 2000. I have given many representation for my posting but no response received from your establishment till date.

Attested  
S. Sen  
Advocate

Ex. Ax. No.5 (...2)

Therefore, I am heartily request you to consider my genuine case and post me in Masimpur Exchange.

I shall ever grateful to you for this mercy.

Yours faithfully,

Sd/- Illegible.

(Indrani Bhattacherjee)  
(Biswas) (CSBO)

9th Nov. 2000

Copy to :-

Commanding Officer,  
F Comp. Sig Regt.  
C/o. 99 APO.

Adm. Commandant,  
Stn. HQ Shillong.

Tele Mil : 2309

(6) 27

Ax. No. 6

Signal Abhilekh Karyalaya  
SIGNALS Records  
Post Bag No 5  
Jabalpur-482001

3682/1/C 46/PC/C 4

67 Jul 2001

✓ Station Cell  
HQ 101 Area  
C/O 99 APO

COMPASSIONATE POSTING : SMT ANITA BHATTACHARJEE,  
CSBO GDE II AND SMT INDRANI BHATTACHARJEE, CSBO GDE II  
OF STATION HEADQUARTERS SHILLONG

1. Refer to your HQ letter No 653/5/EST dated 18 Jun 2001 and of even number dated 20 Jun 2001.
2. As per GS Branch Common roster, 05 CSBs are held at Station Headquarters Masimpur, Silchar Cantt against authorisation of 05 CSBs. At present no vacancy exists at Station Headquarters Masimpur, Silchar Cantt. However, since names of Smt Anita Bhattacharjee, CSBO Gde II and Smt Indrani Bhattacharjee, CSBO Gde II are on the waiting list, they will be considered for posting to Masimpur, Silchar Cantt against the anticipated retirement vacancies of CSBs as shown below :-



Anticipated  
retirement  
vacancy of  
CSBs

01 Apr 2011

01 Feb 2013

*[Signature]*  
(R K Chauthey)  
Major  
Senior Record Officer  
For CIC Records

/mpk

Copy to :-

R Camp Sig Regt  
C/O 99 APO

- Please info the CSBs accordingly.

*[Signature]*  
Attested  
S. S. S.  
Advocate

Ax. No. 7

Dr. Arup K. Deb, M.S.  
Consultant Lacarsaco and General  
Surgeon.

Residence  
Chapalalay  
Bhaskar Nagar,  
Guwahati-18  
471488.

INTERNATIONAL HOSPITAL  
Lotus Tower,  
Christian Basti, Guwahati - 5  
Ph. 222660, 222661, 22720, 223737

GURUCHIRAN POLYCLINIC  
&  
NURSING HOME.  
Paltan Bazar, Guwahati-3  
Ph. 540876, 520194.

Date : 14.7.2001.

TO WHOM IT MAY CONCERN.

This is to certify that Mrs. Indrani Bhattacherjee aged 31 years was suffering from ~~Acx~~ Acute Appendicitis and was treated conservatively as outdoor patient since 9.7.2001.

She was advised rest from 9.7.2001 to 14.7.2001 for restaction of her health.

She is af fit to resume her duties.

Sd/- Illegible.

14.7.2001.

Attestet  
& Seal  
of Doctor



## MEDINOVA DIAGNOSTICS AND SERVICES

### (MEDINOVA ENDOSCOPY UNIT)

HAILAKANDI ROAD, NEAR SECOND LINK ROAD, SILCHAR-6

NAME: MRS INDRANI BHATTACHARJEE. AGE: 30 YRS.  
DATE: 18/08/01

SEX: F

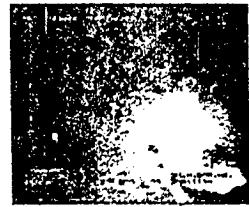
### UPPER G.I. ENDOSCOPY



NORMAL D2



D1 ULCER



CONG. GAS. MUC.



CONG. ESO.

INDICATION: PAIN.

ESOPHAGUS: MUCOSA IS CONGESTED AS A WHOLE.

CARDIAC SPHINCTER: 36 CM, NORMAL.

STOMACH: MUCOSA IS CONGESTED AS A WHOLE.

DUODENUM: D1 SHOWS ACTIVE ULCER ALONG THE POSTERO -  
INFERIOR WALL.  
DB & D2 ARE NORMAL.

RUT: PLEASE SEE FOR 24 HRS.

IMPRESSION: ACTIVE CHRONIC DUODENAL ULCER WITH GASTRITIS  
AND ESOPHAGITIS.

WITH COMPLIMENTS TO DR.

DR. NISHITHENDU DAS

Attested  
P. Seal  
Advocate &

ANNEXURE No. 9

MEDINOVA DIAGNOSTICS & SERVICES  
Hailakandi Road, Silchar - 6  
Ph. 42740.

Dr. Nishithendu Das, M.B.B.S.  
General & Laparoscopic Surgeon.  
Specialist in G.I. Endoscopy & Bronchoscopy.

TO WHOM IT MAY CONCERN.

Certified that Mrs. Indrani Bhattacharjee has been under my treatment since 7.8.2001 for acute on Rec. Appendicitis and Active Chronic Duodenal ulcer for which she may require Appendicitis operation at any day for next pain.

She is advised to have light work.

She was under my treatment upto 18.8.2001.

Now she is advised to resume light work and check up after one month.

Sd/- Illegible.  
18.10.2001.  
Reg. No. 9265.

*Dr. Nishithendu Das,  
M.B.B.S.  
General & Laparoscopic Surgeon.  
Specialist in G.I. Endoscopy & Bronchoscopy.*